

**Criminal Revision No. 29/2020**  
**M/s Intercorn Recyclopolis Pvt. Ltd. Vs. CBI**

04.08.2020

**Present: Sh. Madhukar, Advocate for Revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

However, due to various technical glitches, proceedings could not take place in spite of attempt by the Court staff and Computer Branch staff for around one hour. The matter had to be deferred ultimately.

**List on 28.08.2020 alongwith main revision i.e. Crl. Revision No. 11/2020.**

**Till then, interim orders to continue.**

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020

**Criminal Revision No. 18/2020**  
**Suresh Verma & Anr. Vs. CBI**

04.08.2020

**Present: Sh. R. S. Ahuja, Advocate for revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

However, due to various technical glitches, proceedings could not take place in spite of attempt by the Court staff and Computer Branch staff for around one hour. The matter had to be deferred ultimately.

**List on 28.08.2020 alongwith main revision i.e. Crl. Revision No. 11/2020.**

**Till then, interim orders to continue.**

**A copy of this order be sent to the Computer Branch to be uploaded on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020

**Criminal Revision No. 23/2020**  
**Vikas Mehra Vs. CBI**

04.08.2020

**Present: Sh. Mudit Jain, Advocate for revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

However, due to various technical glitches, proceedings could not take place in spite of attempt by the Court staff and Computer Branch staff for around one hour. The matter had to be deferred ultimately.

**List on 28.08.2020 alongwith main revision i.e. Crl. Revision No. 11/2020.**

**Till then, interim orders to continue.**

**A copy of this order be sent to the Computer Branch to be uploaded on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020

**CBI No. 416  
CBI Vs. Kapil**

04.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**None for accused.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

**List on 24.09.2020 in terms of previous order.**

A copy of this order be also sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020

**Criminal Revision No. 11/2020  
Siddharth Chandra Vs. CBI**

04.08.2020

**Present: Sh. Hardik Sharma, Advocate for revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

However, due to various technical glitches, proceedings could not take place in spite of attempt by the Court staff and Computer Branch staff for around one hour. The matter had to be deferred ultimately.

**List again on 28.08.2020 at 02.30 PM for purpose already fixed.**

**A copy of this order be sent to the Computer Branch for uploading on official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020

**Criminal Revision No. 30/2019  
Shashank Shukla Vs. CBI**

04.08.2020

**Present: None for revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

No reply has been received on behalf of revisionist/accused to the notice regarding consent of hearing of the matter through VC.

Let fresh notices be issued to Ld. Counsel for revisionist/accused as well as to the revisionist/accused directly for appearance through VC on the next date.

**List on 14.09.2020 for further proceedings.**

A copy of this order be annexed with notices/summons.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020

**Criminal Revision No. 39/2019  
Shashank Shukla Vs. CBI**

04.08.2020

**Present: None for revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

No reply has been received on behalf of revisionist/accused to the notice regarding consent of hearing of the matter through VC.

Let fresh notices be issued to Ld. Counsel for revisionist/accused as well as to the revisionist/accused directly for appearance through VC on the next date.

**List on 14.09.2020 for further proceedings.**

A copy of this order be annexed with notices/summons.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020

**Criminal Revision No. 14/2020**  
**Ashwani Wadhva Vs. CBI**

04.08.2020

**Present: Sh. R. S. Ahuja, Advocate for revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

However, due to various technical glitches, proceedings could not take place in spite of attempt by the Court staff and Computer Branch staff for around one hour. The matter had to be deferred ultimately.

**List on 28.08.2020 alongwith main revision i.e. Crl. Revision No. 11/2020.**

**Till then, interim orders to continue.**

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020



**CC No. 263/2019**  
**CBI Vs. Sarla @ Sarla Devi**

04.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**Sh. Raj Kamal Arya, Advocate for the accused.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Matter is at the stage prosecution evidence.

However, in terms of order of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020, till 14.07.2020 evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

**Accordingly, list on 22.09.2020 for PE.**

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020

**Misc. DJ ASJ No. 31/2020**  
**CBI Vs. Hari Chand and Others**

04.08.2020

**Present: Sh. Harsh Kumar Sharma, Ld. Counsel for the applicant/surety.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

This is an application for release of surety/FDR moved on behalf of applicant Sh. Harsharan Singh, surety of accused Sanjay Kumar Singh.

As per the report of Ahlmad, the case file has been received from Hon'ble High Court and the original FDR of the applicant in the sum of Rs. 1,00,000/- is in the case file at Sr. No. 3441.

It is submitted by Ld. Counsel for the applicant that the applicant had stood surety for accused Sanjay Kumar Singh and had tendered one FDR bearing No. 30182352869 dated 31.05.2007 worth Rs. 1,00,000/-, drawn on State Bank of India, Tis Hazari Court Complex, Delhi at the time of granting bail to the accused. It is further submitted that Ld. Special Judge, Karkardooma Courts, Dehi vide judgment dated 22.05.2014 convicted accused Sanjay Kumar Singh. Thereafter, an appeal was filed by him against the said order/judgment. The Hon'ble High Court acquitted the accused vide order dated 29.03.2019 and set aside the order dated 22.05.2014. It is prayed that aforementioned, FDR be released to the applicant/surety.

It has been submitted on behalf of CBI that they are not going to file any SLP against the order of Hon'ble High Court and the appeal period is already over.

I have also perused the trial court file and the relevant orders on the record and the contents of the application are found correct. It is also equally true that the appeal period has also expired long ago, and since even CBI has not raised any objection, there is no reason to retain the documents on record any further.

Accordingly, the application is allowed.

Let the FDR be released to the applicant/surety Sh. Harsharan Singh by the Ahlmad subject to identification of the applicant and against proper acknowledgement. Endorsement thereon, if any, be cancelled.

Application stands disposed of.

Misc. file be consigned to Record Room.

TCR be returned to Record Room (Crl.), East District, Karkardooma Courts, Delhi.

A copy of this order be given to the applicant. A copy of this order be sent to the Computer Branch for uploading on official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020

**CC No. 352/2019  
CBI Vs. Saleem Hamid Etc.**

04.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.  
Sh. Tanveer Ahmad Mir, Advocate for A-1 Saleem Hamid, A-2 Anupam Kumar Sen and A-3 Sunil Kumar Malhotra on bail.  
Sh. Rajmangal Kumar, Advocate for Vijay Kumar Sharma, AR of A-5 M/s VRCC Pvt. Ltd.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Briefing session given to Ld. Defence Counsel.

It is submitted by Ld. Defence Counsel that they have already addressed their arguments. It is further submitted that they may be provided scanned copy of the case file. Let the same be made available to the Ld. Defence Counsel either by email or any other electronic mode.

**List on 20.08.2020, 21.08.2020 and 24.08.2020 for arguments on behalf of CBI as well as arguments in rebuttal, if any. Matter shall be taken up at 02.30 PM on each of the dates.**

**A copy of this order be sent to the Computer Branch for uploading on official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020

**Criminal Revision No. 22/2020**  
**M/s H.M. Informatics Pvt. Ltd. Vs. CBI**

04.08.2020

**Present: Sh. Mudit Jain, Advocate for revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

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**List on 28.08.2020 alongwith main revision i.e. Crl. Revision No. 11/2020.**

**Till then, interim orders to continue.**

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**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020

**Criminal Revision No. 20/2020  
Harmeek Chahal Vs. CBI**

04.08.2020

**Present: Sh. Mudit Jain, Advocate for revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

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**List on 28.08.2020 alongwith main revision i.e. Crl. Revision No. 11/2020.**

**Till then, interim orders to continue.**

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**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/04.08.2020